

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 151 of 2021

Shailendra Kumar Singh Petitioner

Versus

State of Jharkhand & Ors. Opposite Parties

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Nagmani Tiwari, Advocate

For the R.R.D.A : Mr. Prashant Kr. Singh, Advocate

For the State : Mr. Bhaskar Trivedi, Advocate

02/Dated: 26th March, 2021

Heard through V.C.

2. Mr. Nagmani Tiwari, learned counsel for the petitioner submits that the defect as pointed out by the registry may be ignored, in view of the supplementary affidavit filed on 19.03.2021. It appears that the registry has pointed out the defect with regard to making opposite parties nos. 3 and 4 by name in this regard in para 4 it has been stated that the post of Chairman, Ranchi Regional Development Authority is still vacant and nobody is holding this post. In this view of the matter, the defect as pointed out by the registry is, hereby, ignored.

3. Learned counsel for the petitioner seeks permission to file rejoinder to the show cause filed by the opposite party no.5.

4. Prayer is allowed.

5. Put up this case on 30.04.2021.

(Deepak Roshan, J.)

Amardeep/